

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH : PATNA

Regn. No. O. A. 562/96

Date of order : 15.11.1996

Shri Bipin Bihari Prasad

.....

Applicant

Vs.

Union of India & Ors.

.....

Respondents

Counsel for the applicant : Mr. N.P. Sinha

C O R A M

Hon'ble Mr. Justice V.N. Mehrotra, Vice-Chairman

O R D E R

Hon'ble Mr. Justice V.N. Mehrotra, Vice-Chairman :-

Heard the learned counsel for the applicant. This O.A. has been filed with the prayer that the Respondents be directed to grant temporary status to the applicant with effect from 12.4.1991. His further prayer ^{for payment} ~~for~~ of equal wages like Gr. 'D' staff. The contention of the applicant is that he was working as part time Casual Worker with effect from 18.8.1983 and was entitled to be granted temporary status but in spite of repeated representations no reply has yet been received. It is also asserted that the representation made by the applicant have not even been considered by the authority concerned and no reply has been received by them.

V.N.

2. *Have v*
I heard the learned counsel for the applicant.

The applicant has made representations to the authorities concerned incorporating his prayer in the same but those representations have not been decided so far. It will be proper to issue necessary direction in the matter.

3. The Respondent No. 2, the Chief Post Master General, Bihar Circle, Patna is hereby directed to consider the representation dated 6.7.1993 (Annexure-A/6) within a period of three months from the date on which a copy of the representation alongwith a copy of the O.A. No. 562 of 1996 *by him* as well as certified copy of this order is received. The representation shall be decided by speaking and reasoned order. The applicant is directed to furnish the necessary copies as mentioned above before the Respondent No. 2 within a period of 10 days from today.

4. The O.A. is decided with these directions.

5. A copy of this order be handed over to the learned counsel for the applicant today.

V.N.M.
(V. N. Mehrotra)
Vice-Chairman